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(c) A_s per _rule 180 (1) of the Delhi School Education Rules, 1973, every management of recognised school has to submit return on the prescribed proformae to Delhi Administration every year. The information regarding salary is also to be submitted alongwith the return. Delhi Administration ensures that the employees of the re;ognised private schools are paid their salary a^ pa_r with the employees of Govt, schools. If any violation of section 10 (1) of Delhi School Education Act, 1973 is found, action is contemplated against

STD facility in Maharashtra

said Act/Rule.

such management under the provisions of the

1747. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to extend the STD facility to all the subscribers of telephone in Maharashtra during the Seventh Five Year Plan and if so, what are the names of places where this facility is proposed to be provided; and

(b) whether Latur and Nanded are also included in this list?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) No, Sir. 43 places in Maharashtra state are already having STD facility. The names of places where this facility is proposed to be provided during the remaining period of 7th plan are given below; —

- 1. Alibagh
- 2. Bhandara ----
- 3. Bhir
- 4. Buldhana
- 5. Barsi
- 6. Dhulia
- 7. Gondia

8. Gadchiroli

to Questions

- 9. Jalna
- 10. Khamgaon
- 11. Kausa
- 12. Kudal
- 13. Latur
- 14. Lonayala
- 15. Manmad
- 16. Malegaon
- 17. Mahabaleshwar
- 18. Nanded
- 19. Osmanabad
- 20. Parbhanfi
- 21. Phalton
- 22. Taloja
- 23. Tumsar (b)

Yes, Sir.

Teaching of Anganwadis

1748. SHRIMATI SURY/KANTA JAYAWANTRAO PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT b_e pleased t_0 state:

(a) which is the competent authority for the recruitment of teachers for Anganwadis;

(b) what are the qualification* prescribed for the posts of the teacn-ers, and

(c) what is their monthly salary?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (c) There is no post of teachers in Anganwadis in the Integrated Child Development Services (ICDS) Scheme. Under the ICDS scheme, the work of Anganwadis is looked after by an Anganwadi Worker, a lady drawn from the local community and • who is a part time voluntary wor-i ker. According to the guidelines I issued by this Department to the

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States, the anganwadi workers may be selected by a committee consisting ef officials and non-officials. The Anganwadi Workers should have studied upto VIIIth Standard. In case, women having this minimum educational qualification are not available, this qualification is relaxed. The Anganwadi Worker is paid a monthly honorarium between Rs. 2251- and Rs. 3251, depending upon her qualification and experience.

Unsatisfactory services of Vayudoot Hi North, Eastern

1749. SHRi F. M. KHAN; Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Vayudoot services in the North Eastern region are not adhering to its schedule duirng the last 2 years;

(b) if so, what are the details thereof; and

(c) what steps ar_e being taken to improve the punctuality of Vayudoot services and other facilities in that region?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) to (c) But for temporary dislocation [disruption of flights in the months of January and February, 1987, as a result of grounding of aircraft, Vayudoot services in the North-Eastern region have been operating on schedule.

Vayudoot constantly endeavours to ensure 'on-time' operations of its services. Due, however, to bad weather and technical reasons some delays or cancellations do occur. It is expected that with the proposed augmentation of aircraft capacity, 'on-time' p<rformance of Vayudoot will infprove further.

Government Hospitals functioning in the Country

1750. SHRI F. M. KHAN: Will the Minister of HEALTH AND FA MILY WELFARE be pleased to state:

(a) what is the number of hospi tals in the country which are controll ed by the Central Government at present;

(b) whether Government pro pose to open more hospitals in diffe rent States in the near future; and

(c) if so, what are the details of hospitals to be set up in each State?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) The following three hospitals are under the control of Central Government; —

(i) Dr. Ram Manohar Lohia Hospital, New Delhi.

(ii) Safdarjang Hospital, New Delhi.

(iii) Smt. Sucheta Kriplani and Kalavati Saran Children Hospital, New Delhi.

(b) No, Sir. Opening of hospitals within their jurisdiction is generally the responsibility of the State Governments .

(c) Doe_s not arise.

Withdrawal! of solte selling right clause in t^{ne} allotment of bookstall agreements

1751. SHRI CHATURANAN MISH-RA. Will the Minister of RAIL pleased to state what are WAYS be of Members of Parliament the names who have suggested during 1986 for withdrawal of sole selling right clause from the agreement of Ms. A. H. Wheeler & Co. as was done in the case of other bookstaU con tractors under Railway Board's letter 75|TG. Ill|461119 No. dated 2nd January, 1976 and the action taken on their suggestion?